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BEFORE THE NATIONAL GREEN TRIBUNAL, AT NEW DELHI**O.A. NO. 665 OF 2023****IN THE MATTER OF:**Nirmal Singh Chahal
Complainant

....

VERSUS

State of Punjab & Others

..... Respondant

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Date:- 19-01-2026**Place:- Farid Enclave, Kotkapura Road,**

Faridkot (Punjab)-151203

Complainant....



Niramal Singh Chahal
President, Farid Enclave Welfare Society,
Farid Enclave, Kotkapura Road
Faridkot (Punjab)-151203

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BEFORE THE NATIONAL GREEN TRIBUNAL, AT NEW DELHI

O.A. NO. 665 OF 2023

IN THE MATTER OF :

Nirmal Singh Chahal

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State of Punjab & Others

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WRITTEN SUBMISSION BY NIRMAL SINGH CHAHAL, PRESIDENT,
FARID ENCLAVE WELFARE SOCIETY, FARID ENCLAVE, KOTKAPURA
ROAD FARIDKOT, PUNJAB

Sir,

I had submitted an application in your court being the President of "Farid Enclave Welfare Society, Farid Enclave, Kotkapura Road, Faridkot (Punjab-151203)", regarding dropping of untreated sewerage water into Langeana Drain passing near the colony due non-functioning of sewerage treatment plant of the colony and sale of Plantation area reserved for the treated water of STP, of which Application No.665 of 2023. In this regard, in your court, being President of the Farid Enclave Welfare Society, I am submitting this supplementary reply to the Hon'ble Court for the following reasons:-

1. The orders issued by the Hon'ble Court on **date-07.10.2025**, have not been implemented. As per the orders of the Hon'ble Court, orders have been passed to form RWA alongwith all the transferees of the project to **Respondent No.4**. But no action has been

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taken by Respondent No.4 so far in this regard and an attempt is being made to declare the society formed by some houses to keep the colony running and for the maintenance of the colony as **RWA**. I have submitted detailed information in my previous reply in the Hon'ble Court

2. **Respondent No.5** was ordered to completely remove the illegal encroachment on the Green Belt as per the orders issued by the Hon'ble Court on **date-07.10.2025**. These orders have not been fully complied with yet. I have already submitted the photographs in this regard to the Hon'ble Court. Apart from this, no action has been taken regarding the removal of the bathroom built for private use of Hotel Shahi Haveli in the Green Belt, instead of the actual location of the public bathroom.

3. Since the establishment of Hotel Shahi Haveli, **Consent to Establish (NOC) and Consent to Operate (CTO)** has **never been obtained from the Punjab Pollution Control Board**. That this reply has been obtained through **RTI** received from the Punjab Pollution Board which is attached herein as **PA-1**. In this way, the environmental norms are being violated and ignored by Hotel Shahi Haveli. This Hotel Shahi Haveli is illegally occupying the green belt.

4. As per the **Letter No.SEE (HQ-2)/2021/64 Dated 02.02.2021 of Punjab Pollution Control Board**, some rules have been notified for establishing

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hotels/motels/Banquets etc. which are attached herein as **PA-2**. As per **Sub rule 1.1 Effluent Treatment Plant of rule number 1** of these rules requires that there should be effluent/sewage treatment plants **(ETPS/STPs)** in the premises of the hotel/motel/Banquets which are not connected to the sewage system of a city. However, the Hotel Shahi Haveli does not has its own effluent/sewage treatment plants (ETPs/STPs), and for the last 15 years they have been discharging their effluent/sewage wastage into the **colony's Domestic Sewage Treatment Plants (STPs)**, and which was being discharged into the Langeana drain, in which regard an application has been filed in the Hon'ble Court. Thus, like this Hotel Shahi Haveli is completely violating the rules of the Punjab Pollution Control Board.

5. A notice was also issued to Hotel Shahi Haveli for violating the rules of Punjab Pollution Control Board vide **letter No.768 dated-07.03.2025 of Punjab Pollution Control Board**. On this notice, some instructions were issued vide **letter No.1089 dated-03.04.2025 of Punjab Pollution Control Board**, giving opportunity of personal hearing to Hotel Shahi Haveli. But till date these instructions have not been followed nor has any further action been taken by Punjab Pollution Control Board. Both the letters are enclosed as **PA-3** and **PA-4** respectively.

6. As per the **Point 1 of sub rule 6.1 Infrastructure Requirement of Rule 6** issued for establishment of

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hotels/motels/Banquets etc. vide **letter no.SEE (HQ-2)/2021/64 Dated-02.02.2021** of the Panjab Pollution Control Board, the hotels/motels/banquets should have their own parking. But construction has been done at the place of parking by Hotel Shahi Haveli and the land of the Forest Department along the road is being used as parking.

7. As per **Rule 6, Sub Rule 6.1 Infrastructure Requirement, Point 3 Fire Safety,** Hotels/Motels/Banquets should have arrangements for Fire Safety and should have **Fire Safety Certificate** from the Competent Authority. But as per information received through **RTI**, Hotel Shahi Haveli does not have Fire Safety Certificate. The reply given by the Competent Authority in this regard is attached herein as **PA-5**.

It is clear from the abovesiad that Hotel Shahi Haveli is being run without obtaining, Punjab Pollution Control Board's Consent to Establish (NOC) and Consent to Operate (CTO) and is not following the notified rules and instructions of the Punjab Government. By violating and ignoring the environmental rules, this hotel is also harming the environment and it is also having a very bad impact on the people living nearby and the people coming inside the hotel.

Prayer:

Keeping in view the facts and circumstances, most respectfully and humbly, it is requested to this Hon'ble Court that: -

1) The illegal encroachment of the green belt by Hotel Shahi Haveli should be removed and the private bathrooms of the hotel built in the green belt, violating of the rules, should be removed.

2) Due to the violation of environmental regulations by Hotel Shahi Haveli and the mismanagement of the environment, legal action should be taken against this hotel.

3) That Hotel Shahi Haveli has been mixing the effluent/sewage wastage in the Sewage Treatment Plants (STP) of the colony without before treating it, for the last 15 years and which further was mixing with the natural water body in the drain close to it. And regarding which the case is pending in the Hon'ble Court, and the appropriate legal action be taken.

4) By not considering our society as RWA, the responsibility of running the STP and management of colony, may be given to the B.D.A. (Bathinda Development Authority, Bathinda) and colonizers till the time, the colony is not handed over in a legal manner.

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- 5) The sewerage treatment plant of the colony may be got operated and 14 kanal plantation land may be got recovered.
- 6) By deciding the capacity of STP of colony as per new circumstances again, according to that, a new STP plant may be got installed.
- 7) A strict legal action may be taken against the officials of the B.D.A. (Bathinda Development Authority, Bathinda) and colonizers, who had tried to mislead the Hon'ble Court by presenting the wrong facts.
- 8) The restriction put registry after purchase of plot in the colony and on electricity connection, may be removed.
- 9) The owners of Hotel Shahi Haveli has been violated the rules defined u/s 20(4) of PAPR ACT, 1995 (Punjab-Apartment Property Regulation Act, 1995) and the illegal occupation on green belt has been removed u/s 39(2) of PAPR ACT, 1995 (Punjab-Apartment Property Regulation Act, 1995). So a FIR may be registered against the owner of Shahi Haveli Arsh Sachar and others and also their properties must be attached so that expenditure for demolishing illegal occupation may be recovered.

With thanks,

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Date:19-01-2026

Place: Farid Enclave Phase-1 and 2,

Kotkapura Road,

Faridkot (Punjab)-151203

Complainant.....



Niramal Singh Chahal

**President, Farid Enclave Welfare Society,
Farid Enclave, Kotkapura Road
Faridkot (Punjab)-151203**

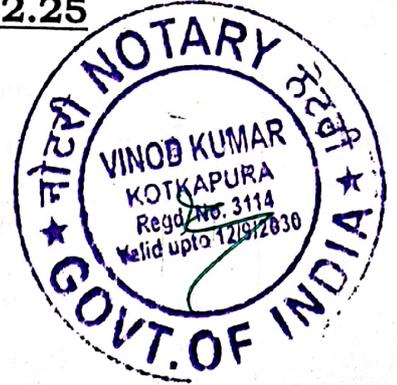
PUNJAB POLLUTION CONTROL BOARD

No.1022

Date-08.12.25

To,

Shri Jasjeet Singh s/o Shri Sukhwant Singh,
Kothi No.153, Farid Enclave,
Kotakpura Road, Faridkot.
Mobile No.-95010-23871



Subject:- Regarding obtaining information under Right to Information Act-2005.

Reference:- Regarding your RTI Date-24.11.2025.

The information sought in the above said Subject and Reference is as per the following:-

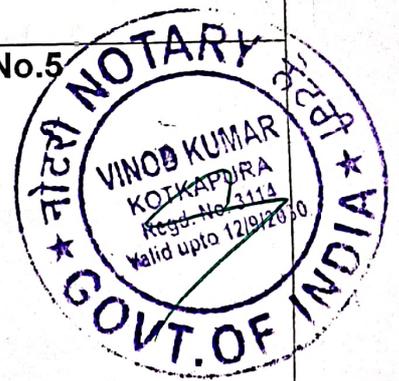
Sr. No.	Information Sought	Reply
1.	Please provide attested copies of the action taken and report made by your Office, after the show cause notice was issued vide your Office's Letter No.768 Dated-07.03.2025 to Hotel Shahi Haveli built on Kotakpura-Faridkot Raod.	To obtain a certified copy of the report of the proceedings of the private hearing regarding the information sought, you have to deposit Rs.2 per page (2 pages) and photocopy of Rs.4/-, as per the rules of RTI Act, 2005.
2.	Please provide a certified copy of the investigation report that has been conducted based on the above said notice.	
3.	Based on the above said notice, if any officer or team from your office has visited the concerned Hotel,	

ATTESTED
TRUE TRANSLATED VERSION
[Signature]
VINOD KUMAR
NOTARY PUBLIC KOTKAPURA
App. by Govt. of India Regd. No.3114

19 JAN 2026

19/1/26

	please provide the certified copies of the reports recorded in your records of those visits.	
4.	Please provide the certified copies of the evidence submitted by the concerned party Hotel Shahi Haveli in connection with the above said notice, which is recorded in your records.	The information belongs to a third party. A letter has been written to the third party for approval regarding the information.
5.	Please provide certified copies of Consent to Establish (NOC) and Consent of Operate (CTO) for the Hotel Shahi Haveli built on Kotakpura-Faridkot Road, issued by your office.	No Pollution Clearance Certificate has been issued to Hotel Shahi Haveli.
6.	Please provide certified copies of Consent to Establish (NOC) and Consent of Operate (CTO) for the Hotel Shahi Haveli built on Kotakpura-Faridkot Road, issued by your office.	As per List No.5
7.	Please provide attested copies of the rules under which the sewage waste and kitchen waste and solid waste of a hotel/mini marriage palace/marriage palace can be connected to this STP (Sewage Treatment Plant) of a colony, to which STP (Sewage Treatment Plant) has been issued NOC for Domestic use.	Regarding the information sought, it is being written that a certified copy of the rules applicable in hotels/mini marriage palace/marriage palaces etc. has already been sent to you through this office's letter No.961 dated-18.11.2025 (RTI No.224511).



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 VINOD KUMAR
 NOTARY PUBLIC KOTKAPURA
 App. by Govt. of India Regd. No.3114

19 JAN 2026 19/1/26

8.	Please provide attested copies of the rules as per which that can be taken on the Hotels which are being run without having the Consent to Establish (NOC) and Consent to Operate (CTO) issued by your office.	Regarding the information sought, it is being written that action is taken against units not functioning as per the rules under the provision of the Water Act, 1974, Air Act, 1981 and Environment Protection Act, 1986.
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Therefore, you are hereby directed to deposit the fee (photocopy charges Rs.4/- and registration charges Rs.56/-) totalling Rs.60/- in this office through bank draft/cheque/IPO as per the rules of RTI Act, 2005 regarding the information sought, so that the information sought by you can be disposed of in time.

Sd/-Environment Engineer



ATTESTED
TRUE TRANSLATED VERSION
 VINOD KUMAR
 NOTARY PUBLIC KOTKAPURA
 Regd. by Govt. of India Regd. No.3114
 19/1/26
 19 JAN 2026

Register of Notaries at Sr No... 208
 VINOD KUMAR
 NOTARY PUBLIC KOTKAPURA
 19 JAN 2026



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ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ

PUNJAB POLLUTION CONTROL BOARD



ਨੰਬਰ 1022
ਵੱਲ

ਮਿਤੀ 8/12/25

ਸ੍ਰੀ ਜਸਜੀਤ ਸਿੰਘ ਪੁੱਤਰ ਸ੍ਰੀ ਸੁਖਵੰਤ ਸਿੰਘ,
ਕੋਠੀ ਨੰਬਰ 153, ਫਰੀਦ ਇਨਕਲੇਵ,
ਕੋਟਕਪੂਰਾ ਰੋਡ, ਫਰੀਦਕੋਟ।
ਮੋਬਾਇਲ ਨੰਬਰ - 95010-23871

ਵਿਸ਼ਾ- ਸੂਚਨਾ ਅਧਿਕਾਰ ਐਕਟ-2005 ਤਹਿਤ ਸੂਚਨਾ ਪ੍ਰਾਪਤ ਕਰਨ ਬਾਰੇ।
ਹਵਾਲਾ- ਆਪ ਦੀ ਆਰ.ਟੀ.ਆਈ. ਮਿਤੀ 24.11.2025

ਵਿਸ਼ੇ ਅਤੇ ਹਵਾਲੇ ਦੇ ਸਬੰਧ ਵਿਚ ਮੰਗੀ ਗਈ ਸੂਚਨਾ ਹੇਠ ਲਿਖੇ ਅਨੁਸਾਰ ਹੈ-

ਲੜੀ ਨੰ.	ਮੰਗੀ ਗਈ ਸੂਚਨਾ	ਜਵਾਬ
1.	ਆਪ ਦੇ ਦਫਤਰ ਵੱਲੋਂ ਕੋਟਕਪੂਰਾ-ਫਰੀਦਕੋਟ ਰੋਡ ਤੇ ਬਣੇ ਹੋਟਲ ਸਾਹੀ ਹਵੇਲੀ ਨੂੰ, ਜੋ ਆਪ ਦੇ ਦਫਤਰ ਵੱਲੋਂ ਪੱਤਰ ਨੰਬਰ 768 ਮਿਤੀ 07-03-2025 ਨੂੰ ਸ਼ੋਅ ਕਾਜ਼ ਨੋਟਿਸ ਜਾਰੀ ਕੀਤਾ ਗਿਆ ਸੀ, ਨੋਟਿਸ ਤੋਂ ਬਾਅਦ ਤੁਹਾਡੇ ਦਫਤਰ ਵੱਲੋਂ ਇਸ ਸਬੰਧੀ ਜੋ ਕਾਰਵਾਈ ਕੀਤੀ ਗਈ ਹੈ, ਰਿਪੋਰਟ ਤਿਆਰ ਕੀਤੀ ਗਈ ਹੈ, ਉਸ ਦੀਆਂ ਤਸਦੀਕਸ਼ੁਦਾ ਕਾਪੀਆਂ ਦਿੱਤੀਆਂ ਜਾਣ ਜੀ।	ਮੰਗੀ ਗਈ ਸੂਚਨਾ ਸਬੰਧੀ ਨਿਜੀ ਸੁਣਵਾਈ ਦੀ ਕਾਰਵਾਈ ਰਿਪੋਰਟ ਦੀ ਤਸਦੀਕਸ਼ੁਦਾ ਕਾਪੀ ਲੈਣ ਲਈ ਆਪ ਵੱਲੋਂ ਆਰ.ਟੀ.ਆਈ. ਐਕਟ, 2005 ਦੇ ਰੂਲਾਂ ਮੁਤਾਬਿਕ 2 ਰੁਪਏ ਪ੍ਰਤੀ ਪੰਨਾ (2 ਪੰਨੇ) ਫੋਟੋਕਾਪੀ ਚਾਰਜਿਸ ਰੁਪਏ 4/- ਜਮ੍ਹਾਂ ਕਰਵਾਏ ਜਾਣੇ ਬਣਦੇ ਹਨ।
2.	ਉਕਤ ਨੋਟਿਸ ਦੇ ਆਧਾਰ ਤੇ ਜੋ ਪਤਤਾਲ ਕੀਤੀ ਗਈ ਹੈ, ਉਸ ਪਤਤਾਲੀਆ ਰਿਪੋਰਟ ਦੀ ਤਸਦੀਕਸ਼ੁਦਾ ਕਾਪੀ ਦਿੱਤੀ ਜਾਵੇ ਜੀ।	
3.	ਉਕਤ ਨੋਟਿਸ ਦੇ ਆਧਾਰ ਤੇ ਆਪਦੇ ਦਫਤਰ ਵੱਲੋਂ ਜੇਕਰ ਕਿਸੇ ਅਧਿਕਾਰੀ ਜਾਂ ਟੀਮ ਵੱਲੋਂ ਸਬੰਧਿਤ ਹੋਟਲ ਦੀਆਂ ਜੋ ਵਿਜਿਟ ਕੀਤੀਆਂ ਗਈਆਂ ਹਨ, ਉਨ੍ਹਾਂ ਵਿਜਿਟ ਦੀ ਆਪ ਦੇ ਰਿਕਾਰਡ ਵਿੱਚ ਦਰਜ ਰਿਪੋਰਟਾਂ ਦੀਆਂ ਤਸਦੀਕਸ਼ੁਦਾ ਕਾਪੀਆਂ ਦਿੱਤੀਆਂ ਜਾਣ ਜੀ।	
4.	ਉਕਤ ਨੋਟਿਸ ਦੇ ਸਬੰਧ ਵਿਚ ਸਬੰਧਿਤ ਧਿਰ ਸਾਹੀ ਹਵੇਲੀ ਵੱਲੋਂ ਜੋ ਸਬੂਤ ਪੇਸ਼ ਕੀਤੇ ਹਨ, ਜੋ ਆਪ ਦੇ ਰਿਕਾਰਡ ਵਿੱਚ ਦਰਜ ਹਨ, ਉਨ੍ਹਾਂ ਦੀਆਂ ਤਸਦੀਕਸ਼ੁਦਾ ਕਾਪੀਆਂ ਦਿੱਤੀਆਂ ਜਾਣ ਜੀ।	ਸੂਚਨਾ ਤੀਜੀ ਧਿਰ ਨਾਲ ਸਬੰਧਿਤ ਹੈ। ਸੂਚਨਾ ਦੇ ਸਬੰਧੀ ਪ੍ਰਵਾਨਗੀ ਲਈ ਤੀਜੀ ਧਿਰ ਨੂੰ ਪੱਤਰ ਲਿਖ ਦਿੱਤਾ ਗਿਆ ਹੈ।
5.	ਆਪ ਦੇ ਦਫਤਰ ਵੱਲੋਂ ਪਾਸ ਕੋਟਕਪੂਰਾ-ਫਰੀਦਕੋਟ ਰੋਡ ਤੇ ਬਣੇ ਹੋਟਲ ਸਾਹੀ ਹਵੇਲੀ ਨੂੰ ਜਾਰੀ Consent to Establish (NOC) and Consent to Operate (CTO) ਦੀਆਂ ਤਸਦੀਕਸ਼ੁਦਾ ਕਾਪੀਆਂ ਦਿੱਤੀਆਂ ਜਾਣ ਜੀ।	ਹੋਟਲ ਸਾਹੀ ਹਵੇਲੀ ਨੂੰ ਕੋਈ ਵੀ ਪ੍ਰਦੂਸ਼ਣ ਕਲੀਅਰੈਂਸ ਸਰਟੀਫਿਕੇਟ ਜਾਰੀ ਨਹੀਂ ਕੀਤਾ ਗਿਆ ਹੈ।
6.	ਆਪ ਦੇ ਦਫਤਰ ਵੱਲੋਂ ਪਾਸ ਕੋਟਕਪੂਰਾ-ਫਰੀਦਕੋਟ ਰੋਡ ਤੇ ਬਣੇ ਸਾਹੀ ਹਵੇਲੀ ਕਲੱਬ ਨੂੰ ਜਾਰੀ Consent to Establish (NOC) and Consent to Operate (CTO) ਤਸਦੀਕਸ਼ੁਦਾ ਕਾਪੀਆਂ ਦਿੱਤੀਆਂ ਜਾਣ ਜੀ।	ਲੜੀ ਨੰਬਰ 5 ਅਨੁਸਾਰ।
7.	ਜਿਨ੍ਹਾਂ ਨਿਯਮਾਂ ਅਧੀਨ ਕਿਸੇ ਹੋਟਲ/ਮਿੰਨੀ ਮੈਰਿਜ ਪੈਲੇਸ / ਮੈਰਿਜ ਪੈਲੇਸ ਦਾ ਸੀਵਰੇਜ ਵੇਸਟ ਅਤੇ ਕਿਚਨ ਵੇਸਟ ਅਤੇ ਸਾਲਿਡ ਵੇਸਟ ਇੱਕ ਕਲੋਨੀ ਦੇ STP (ਸੀਵਰੇਜ ਟ੍ਰੀਟਮੈਂਟ ਪਲਾਂਟ) ਨਾਲ ਜੋੜਿਆ ਜਾ ਸਕਦਾ ਹੈ, ਜਿਸ STP (ਸੀਵਰੇਜ ਟ੍ਰੀਟਮੈਂਟ ਪਲਾਂਟ) ਨੂੰ ਕਵੇਲ Domestic Use ਲਈ NOC ਜਾਰੀ ਹੋਇਆ ਹੋਵੇ, ਉਹਨਾਂ ਨਿਯਮਾਂ ਦੀਆਂ ਤਸਦੀਕਸ਼ੁਦਾ ਕਾਪੀਆਂ ਦਿੱਤੀਆਂ ਜਾਣ ਜੀ।	ਮੰਗੀ ਗਈ ਸੂਚਨਾ ਸਬੰਧੀ ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਹੋਟਲ/ਮਿੰਨੀ ਮੈਰਿਜ ਪੈਲੇਸ/ ਮੈਰਿਜ ਪੈਲੇਸ ਆਦਿ ਵਿੱਚ ਲਾਗੂ ਨਿਯਮਾਂ ਦੀ ਤਸਦੀਕਸ਼ੁਦਾ ਕਾਪੀ ਆਪ ਨੂੰ ਪਹਿਲਾਂ ਹੀ ਇਸ ਦਫਤਰ ਦੇ ਪੱਤਰ ਨੰ. 961 ਮਿਤੀ 18.11.2025 (ਆਰ. ਟੀ. ਆਈ. ਨੰ 224511) ਰਾਹੀਂ ਭੇਜ ਦਿੱਤੀ ਗਈ ਹੈ।
8.	ਬਿਨਾਂ ਆਪ ਦੇ ਦਫਤਰ ਤੋਂ ਜਾਰੀ Consent to Establish (NOC) and Consent to Operate (CTO) ਪ੍ਰਾਪਤ ਕੀਤੇ ਚੱਲ ਰਹੇ ਹੋਟਲਾਂ ਤੇ ਜੋ ਕਾਰਵਾਈ ਕੀਤੀ ਜਾ ਸਕਦੀ ਹੈ, ਉਨ੍ਹਾਂ ਨਿਯਮਾਂ ਦੀਆਂ ਤਸਦੀਕਸ਼ੁਦਾ ਕਾਪੀਆਂ ਦਿੱਤੀਆਂ ਜਾਣ ਜੀ।	ਮੰਗੀ ਗਈ ਸੂਚਨਾ ਸਬੰਧੀ ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਰੂਲਾਂ ਮੁਤਾਬਿਕ ਨਾ-ਚੱਲਣ ਵਾਲੀਆਂ ਇਕਾਈਆਂ ਵਿਰੁੱਧ ਵਾਟਰ ਐਕਟ, 1974, ਏਅਰ ਐਕਟ, 1981 ਅਤੇ ਵਾਤਾਵਰਣ ਪ੍ਰੋਟੈਕਸ਼ਨ ਐਕਟ, 1986 ਦੇ ਮਾਪਦੰਡਾਂ ਦੇ ਤਹਿਤ ਕਾਰਵਾਈ ਕੀਤੀ ਜਾਂਦੀ ਹੈ।

ਇਸ ਲਈ ਆਪ ਨੂੰ ਇਹ ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਮੰਗੀ ਗਈ ਸੂਚਨਾ ਸਬੰਧੀ ਆਰ.ਟੀ.ਆਈ. ਐਕਟ, 2005 ਦੇ ਰੂਲਾਂ ਅਨੁਸਾਰ ਬਣਦੀ ਫੀਸ (ਫੋਟੋਕਾਪੀ ਚਾਰਜਿਸ 4/- ਰੁਪਏ ਅਤੇ ਰਜਿਸਟਰੀ ਚਾਰਜਿਸ ਦੇ 56/- ਰੁਪਏ) ਕੁੱਲ ਰੁਪਏ 60/- ਇਸ ਦਫਤਰ ਵਿਖੇ ਬੈਂਕ ਡਰਾਫਟ / ਚੈੱਕ / ਆਈ.ਪੀ.ਓ. ਰਾਹੀਂ ਜਮ੍ਹਾਂ ਕਰਵਾਏ ਜਾਣ, ਤਾਂ ਜੋ ਆਪ ਵੱਲੋਂ ਮੰਗ ਕੀਤੀ ਗਈ ਸੂਚਨਾ ਦਾ ਸਮੇਂ ਸਿਰ ਨਿਪਟਾਰਾ ਕੀਤਾ ਜਾ ਸਕੇ।

(Signature)
ਵਾਤਾਵਰਣ ਇੰਜੀਨੀਅਰ

ਖੇਤਰੀ ਦਫਤਰ, ਫਿਰੋਜ਼ਪੁਰ ਰੋਡ, ਨੇੜੇ ਦਾਣਾ ਮੰਡੀ, ਫਰੀਦਕੋਟ

Regional Office, Ferozepur Road, Near Grain Market, Faridkot
Email: ppcbfdk@yahoo.com



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD

No. SEE(HQ-2)/2021/ 64

Dated: 02/02/2021

OFFICE ORDER

Subject: Mechanism/ Guidelines for Control of Pollution and Enforcement of Environment Norms at Individual Establishments and the Area / Cluster of Restaurants / Hotels/ Motels/ Banquets etc.

In pursuance of the directions issued by Hon'ble NGT dated 20.12.2019 in the matter of O.A. No. 400/2017 titled as Westend Green Society Vs. Union of India & Ors., Central Pollution Control Board (CPCB) has finalized and forwarded 'Mechanism/ Guidelines for Control of Pollution and Enforcement of Environment Norms at Individual Establishments and the Area / Cluster of Restaurants / Hotels/ Motels/ Banquets etc.' CPCB has advised the State Board to adopt the mechanism / guidelines with necessary modification but without diluting its essence and furnish status report about compliance to CPCB within time bound manner.

As the above guidelines / mechanism involves compliances from various stake holder departments, the matter was taken up by the State Govt. for seeking comments/ suggestions from various stake holders. After seeking comments/ suggestions, the State Govt. vide letter no. DECC/2021/662 dated 05.01.2021 has directed the Punjab Pollution Control Board to finalize and adopt the guidelines with modification and furnish status report about compliance to CPCB.

Accordingly, the mechanism / guidelines for Control of Pollution and Enforcement of Environment Norms at Individual Establishments and the area / cluster of Restaurants / Hotels/ Motels/ Banquets etc. has been finalized and issued for compliance by all the stake holders including the respective establishments and the concerned departments as per Annexure-A.

All the establishments shall implement the mechanism / guidelines in true letter and spirit, within a period of six months from the date of issue of this office order. Environment Engineers of the Regional Offices of the Board shall forward the copies of these guidelines to the respective establishments and stake holder departments for

Kejari

Information supplied under the RTI Act, 2005	
Signature of the PIC / APIO	<i>[Signature]</i>
Name of the PIO / APIO	Er. Bikramjeet Singh
Name of Public Authority	PPCB
dated	18/11/2025

Information supplied under the RTI Act	
Signature of the PIO/APIO	<i>[Signature]</i>
Name of the PIO/APIO	Ex Bikramjeet Singh
Name of Public Authority	PRCB
Dated	18/1/2025

compliance. Till the compliance of the above guidelines, consent to operate under the Water Act, 1974 and Air Act, 1981 to such establishments shall be given for a limited period of six months with condition for the compliance of the guidelines.

This order will come into force with immediate effect.

DA/- As Above.

[Signature]
 (Prof. S.S. Marwaha)
 Chairman
 Dated 02/02/2024

Endst. No. SEE(HQ-2)/2021/2419-22

A copy of the above is forwarded to the following there kind information please:

1. The Principal Secretary to Government of Punjab, Department of Science, Technology & Environment, Chandigarh.
2. The Principal Secretary to Government of Punjab, Department of Housing and Urban Development, Chandigarh.
3. The Principal Secretary to Government of Punjab, Department of Local Government, Chandigarh.
4. The Principal Secretary to Government of Punjab, Department of Industries and Commerce, Chandigarh.

DA/- As Above.

[Signature]
 Member Secretary
 Dated 02/02/2024

Endst. No. SEE(HQ-2)/2021/2423-34

A copy of the above is forwarded to the following there kind information please:

1. The Director, Department of Housing and Urban Development, Punjab, Chandigarh.
2. The Director, Department of Local Govt., Punjab, Chandigarh.
3. The Regional Director, Central Ground Water Authority, Punjab, Chandigarh.
4. The Director, Punjab Water Regulation Development Authority, Punjab, Chandigarh.
5. The Director, Department of Food, Civil Supplies and Consumer Affairs, Punjab, Chandigarh.
6. The Director, Department of Transport, Punjab, Chandigarh.
7. The Chief Engineer, Public Works Department (B&R), Patiala.
8. The Director, Department of Home Affairs and Justice, Punjab, Chandigarh.
9. The Director, Directorate of Environment & Climate Change, Punjab, Chandigarh.
10. The Director, Department of Industries and Commerce, Punjab, Chandigarh.
11. The Chief Executive Officer, Punjab Bureau of Investment Promotion, Punjab, Chandigarh.
12. The State Level Coordinator, Oil Industry, Indian Oil Bhawan, Sector-19, Punjab, Chandigarh.

DA/- As Above.

[Signature]
 Member Secretary

Endst. No. SEE(HQ-2)/2021/2435

Dated 02/02/2024

A copy of the above is forwarded to the Member Secretary, Central Pollution Control Board, Parivesh Bhawan, New Delhi for kind information.

DA/- As Above.

K. G. Singh
Member Secretary
Dated 02/02/2024

Endst. No. SEE(HQ-2)/2021/2436-43

A copy of the above is forwarded to the following for information and necessary action:-

1. The Chief. Environmental Engineer, Punjab Pollution Control Board, Patiala /Ludhiana/Jalandhar & Bathinda / HQ / PBIP.
2. The Special Secretary (G & P), Punjab Pollution Control Board, Mohali.
3. The Senior Environmental Engineer, Punjab Pollution Control Board, HQ-I/II, Zonal Office, Patiala-I/II, Ludhiana-I/II, Jalandhar, Amritsar and Bathinda.
4. The Senior Scientific Officer, Punjab Pollution Control Board, Head Office, Patiala.
5. The Environmental Engineer, Punjab Pollution Control Board, EPA/Mega/HQ-I/II/ Regional Office, Patiala / Sangrur / Bathinda / Faridkot / Batala / Jalandhar / Hoshiarpur / Mohali / Roop Nagar / Amritsar / Fatehgarh Sahib and Ludhiana-I/II/III/IV.
6. The Environmental Engineer (Computer), Punjab Pollution Control Board, Patiala for uploading the office order on the website of the Board.
7. The Administrative officer / Senior Law Officer/Deputy Control (F & A), Punjab Pollution Control Board, Head Office, Patiala.
8. PS to Chairman / PA to Member Secretary, Punjab Pollution Control Board, Patiala.

DA/- As Above.

K. G. Singh
Member Secretary
Dated: 02/02/2024

Endst. No. SEE(HQ-2)/2021/2444

A copy of the above is forwarded to the Deputy Director (PR), Punjab Pollution Control Board, Head Office, Patiala with a request to give wide publicity to this order of the Board through newspapers/media/various associations for information of all concerned.

DA/- As Above.

K. G. Singh
Member Secretary
G-1

Information supplied under the RTI Act 2005	
Signature of the PIO / APIO	<i>[Signature]</i>
Name of the PIO / APIO	Er. Bikramjeet Singh
Name of Public Authority	PPCB
Date	18/11/2025

Annexure-A

Mechanism/ Guidelines for Control of Pollution and Enforcement of Environment Norms at Individual Establishments and the Area / Cluster of Restaurants / Hotels/ Motels/ Banquets etc.

1. Water Pollution

1.1 Effluent Treatment Plant

- a) The establishment shall provide effluent/sewage treatment plants (ETPs/STPs) for the treatment of entire waste water generated from kitchen, laundry and domestic sewage, subject to following:
 - (i) The establishments having their outlets connected with city sewage system having terminal STP(s) and having due written permission from the concerned local body and competent authority shall provide the necessary treatment arrangements as prescribed by MoEF&CC vide notification no. GSR/794(E) dated 04.11.2009 and PPCB office order no. SEE(HQ-1)/F.244/2011/271 dated 10.10.2011.
 - (ii) The establishments which are not connected to city STPs, shall provide captive ETPs/STPs for treatment of effluent generated from their premises and make necessary arrangements for the reuse of treated effluents including disposal onto land for plantation.
 - (iii) The standalone/ seasonal Marriage Palaces shall continue to follow the policy already circulated by Board vide no. SEE(HQ-2)/2016/26654-64 dated 12.05.2016 and shall provide atleast a grit removal arrangement with oil & grease trap followed by septic tank of having adequate design to treat the effluent received.
 - (iv) The bigger establishments / stard hotels with hosting capacity more than 500 persons/guests or the establishments under red category (having rooms 100 and above or having over all waste water generation @ 100 KLD and more) or the establishments having in house laundry section and the establishments covered under schedule appended to EIA notification, 2006 shall provide adequate and appropriate captive ETP irrespective of their connectivity with the city STPs.
- b) EP Rules specify effluent discharge norms for (A) Eateries/ restaurants along roadside having minimum seating capacity of 36 numbers & (B) Hotels. Details of same are as given below:
 - (i) Eateries/ restaurants along roadside having minimum seating capacity of 36 numbers.

A restaurant with minimum seating capacity of 36 shall install ETP and treated effluent water from ETP installed should meet existing Environmental Standard notified by the MoEF&CC vide GSR 794(E) dated 04.11.2009 and reproduced as under. The standard may be made stringent by concerned SPCB/PCC.

Parameters	Effluent Standards(Limiting concentration in mg/l except pH)	
	Inland surface water	On land for irrigation
pH	5.5-9.0	5.5-9.0
BOD3days, 27°C	100	100
Total Suspended Solids	100	100
Oil & Grease	10	10

Information supplied under the RTI Act, 2007

Signature of the PIO/APIO: *[Signature]*

Name of the PIO /APIO: *Er. Bikramjeet Singh*

Name of Public Authority: *PPCB*

Dated: *18/11/2025*

(ii) Effluent discharge norms for hotels

Hotel Type	Parameters	Effluent Standards (Limiting concentration in mg/l (except pH))	
		Inland surface water	On land for irrigation
Hotel with at least 20 Bedrooms	pH	5.5-9.0	5.5-9.0
	BOD _{3days, 27°C}	30	100
	TSS	50	100
	Oil & Grease	10	10
	Phosphate	1	-
Hotel with less than 20 bed rooms or a banquet hall with minimum floor area of 100 m ² or a restaurant with minimum seating capacity of 36 Nos.	pH	5.5-9.0	5.5-9.0
	BOD _{3days, 27°C}	100	100
	TSS	100	100
	Oil & Grease	10	10

- c) The establishments shall maximize the reuse of treated sewage in toilet flushing, floor washing, gardening and other non-potable purposes, wherever possible.
- d) The establishments shall provide water meters at source(s) of water supply record the daily consumption of water as well as at the inlet and outlet of ETP / STPs. Bigger establishments/ banquets / stered hotels with hosting capacity more than 500 persons / guests shall provide electromagnetic flow meter at the inlet and outlet of effluent treatment plant to record actual flows on a daily basis.
- e) The establishments shall install separate energy meters to record the daily energy consumption of the effluent treatment plant on daily basis prior to completion of the project.
- f) The treated water has to be discharged as per conditions specified by the PPCB.
- g) The establishments shall carry out self monitoring of the effluent being discharged regularly and shall submit quarterly report to the PPCB. The quality of treated sewage and trade effluent shall be analyzed by the establishments as per protocol / frequency prescribed by PPCB/CPCB. The PPCB officers shall carry out surprise cross-checks to ensure that the effluent being discharged by the establishment
- h) Provisions/arrangements for utilizing treated wastewater for gardening and non-potable uses need to be done in case of all such units (smaller & bigger).
- i) The local authorities shall ensure to make necessary arrangements for collection, treatment and reuse of waste water generated from those establishments, which falls under their jurisdiction. In case of city sewage treatment plants, the concerned local body/ municipal authority in association with Department of Soil Conservation shall prepare and implement treated water reutilization scheme for various purposes such as horticultural / gardening / non potable purposes.
(Responsible authority for implementation: PPCB/Deptt. of Local Govt.)

Information supplied under the R.I.A. 2005	<input checked="" type="checkbox"/>
Signature of the PIO/APIO	<i>[Signature]</i>
Name of the PIO/APIO	Mr. Bikramjeet Singh
Name of Public Authority	PPCB
Dated	18/11/2025

1.2 Groundwater extraction

- a) The establishments shall obtain necessary permissions from Punjab Water Regulation and Development Authority (PWRDA)/ Central Groundwater Authority (CGWA) for extraction of groundwater.
 - b) PPCB shall grant NOC/ consent to such establishments with condition to obtain necessary clearance for abstraction of groundwater from concerned authorities. PPCB is at liberty to take action against the defaulting units which failed to obtain the necessary permission from the concerned Department.
 - c) Groundwater extraction pits/points should have required meters for recording flow/quantity of water extraction and the same shall be within the limit/quantity approved by the concerned Authority.
- (Responsible authority for implementation: PWRDA/CGWA)

1.3 Water conservation measures

- a) The establishments shall maximize the reuse of treated water for non-potable purpose/gardening, etc.
 - b) All the establishments shall furnish quarterly reports to the PPCB showing quantity of water consumption (month-wise) and quality of treated water.
 - c) Rain water harvesting systems shall be installed by all establishments in consultation with the PWRDA/CGWA. Bigger hotels/halls need to make arrangements for both roof-top and ground-based harvesting of rain water. In case roof-top harvesting is not possible/viable, the smaller halls/venues having hosting capacity of less than 500 persons/guests shall then go for ground-based/artificial storage systems, storage tanks and other similar arrangements.
 - d) Along with bigger hotels, all the establishments shall need to use efficient fixtures such as low flow shower heads, bath, sink faucet aerators, low flow toilets.
- (Responsible authority for implementation: PWRDA/CGWA)

2. Air Pollution

2.1 Gensets and fuel

- a) The establishments shall use approved fuel such as LPG, PNG, Charcoal for tandoor, boiler, etc. with preference to cleaner fuels.
- b) The establishments shall properly channelize the fugitive emissions including emissions from cooking & kitchen operations by providing proper ducting / hood arrangement and proper exhaust system and emissions.
- c) Only Gensets having necessary Type Approval for emissions/ Noise level from the concerned agencies to be installed at the premises.
- d) The establishments shall provide stack for the emissions from the generator as well as acoustic enclosure for Gensets as per the specified norms

2.2 Energy Conservation Measures

- a) Application of solar energy in various areas such as illumination, water heating shall be promoted.

Information supplied under RTI Act, 2005	
Signature of <input checked="" type="checkbox"/> IAPIO	<i>[Signature]</i>
Name of IAPIO	Fr. Bikramjeet Singh
Name of Public Authority	PPCB
Dated	18/11/2025

- b) Use of Inverters instead of Diesel Generator Sets shall be encouraged.
 - c) Use of LED bulbs shall be adopted.
- (Responsible authority for Implementation: PPCB)

3. Consent to establish and Consent to operate

- a) The establishments shall obtain Consent to Establish (NOC) before commencement of the construction activities and Consent to Operate (CTO) before starting operation of the Units (individual establishments and the area/ cluster of restaurants/ hotels/ motels/ banquets etc.) under the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.
 - b) The defaulting units shall be liable for paying environmental compensation for damaging the environment considering their operations despite being non-compliant.
 - c) The PPCB shall workout and assess the amount of environmental compensation in-line with the mechanism for charging environmental compensation as evolved by the CPCB/ State Govt. from time to time.
- (Responsible authority for Implementation: PPCB)

4. Solid Waste Management

- a) The establishments shall properly handle, manage and dispose the solid waste generated and comply with the provisions of the Solid Waste Management Rules, 2016.
- b) As per clause 3 (8) of the Solid Waste Management Rules, 2016, marriage halls generating waste of more than 100 kg/day fall under the category of 'Bulk Waste Generator' and should ensure compliance with the provisions of the Rules, and in specific the following:
 - 4(1)(d) Store horticulture waste and garden waste generated from such premises separately in within the own premises and
 - 4(2) No waste generator shall throw, burn or burry the solid waste generated by him, on streets, open public spaces outside his premises or in the drain or water bodies.
 - 4(8) All hotels and restaurants shall, within one year from the date of notification of these rules and in partnership with the local body ensure segregation of waste at sources as prescribed in these rules, facilitate collection of segregated waste in separate streams, handover recyclable material to either the authorized waste pickers or the authorized recyclers. The bio-degradable waste shall be processed, treated and disposed off through composting or bio-methanation within the premises as far as possible. The residual waste shall be given to the waste collectors or agency as directed by the Local body.
- c) The establishments shall ensure that food waste shall be kept in segregated form at source and shall be treated/ processed in organic waste convertor or through any other scientific way allowed under the SWM Rules, 2016 and the treated compost / by product shall be used as manure or for other useful purposes.
- d) The establishments shall ensure that the hazardous waste (used oil, used batteries) generated in the premises are collected properly and disposed only to authorized recyclers registered with MoEF&CC/CPCB and valid operating license of PPCB.

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Name of the PIO / APIO	Mr. Bikramjeet Singh
Name of Public Authority	PPCB
Dated	18/11/2025

- e) The establishments shall ensure that there is no usage of single use plastic-thermocool disposable items such as water bottles/water pouches/water cups/cups, plates, glasses, forks, spoons, straw etc. and single use decorating materials made of plastic-thermocool or any other non-biodegradable material on its premises.
- f) The concerned local authorities shall make necessary arrangement for collection and processing of waste from these units in accordance with provisions of SWM Rules.
- g) The BWG will be responsible to make necessary arrangements for segregation of waste at source, segregated collection & transportation, specific processing and safe disposal of waste from these units in accordance with provisions of SWM Rules.
- h) The guidelines of the concerned departments / Department of Local Govt. for the handling and management of solid waste shall also remain applicable as issued from time to time.
(Responsible authority for implementation: Deptt. of Local Govt/ PPCB)

5. Noise Pollution

- a) The establishments shall obtain permission from designated authorities as per provisions of Noise Pollution (Regulation & Control) Rules, 2000.
- b) The establishments shall comply with provision of Noise Rules specifically Rule 5 and Rule 6 of the Noise Rules.
- c) DJ Set, if used should be operated within the premises till 10 PM only. No loudspeakers and bands should be permitted beyond 10 PM.
- d) D.G. sets shall comply with the provisions of Noise Pollution control limits.
- e) Use of only green crackers to be permitted upto 10 PM as per Hon'ble Supreme Court Guidelines.
- f) The guidelines issued by District Administration / Police Authorities concerned departments / for abatement and control of noise pollution shall also remain applicable.
(Responsible authority for implementation: Transport Deptt., PPCB & Police Authorities)

6. Infrastructure issues & Other Requirements

6.1 Infrastructure requirement

The establishments come up in a cluster leading to severe stress on basic infrastructure including traffic management, parking as well as pose a fire hazard etc. Accordingly the following to be complied with:

(i) Parking facilities

- Adequate infrastructure arrangements may be made w.r.t parking in the area by Local Authorities. The parking capacity to be in line with the hosting capacity of such units
- In areas where public parking is not commonly possible, banqueting area may be restricted and provision for parking to be made within the units' premises. Alternatively, the units may outsource parking to authorized parking lots subject to satisfaction of traffic authorities. Valet parking facilities may be provided in such areas.

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Signature of the PIO / APIC	<i>[Signature]</i>
Name of the PIO / APIC	Er. Bikramjeet Singh
Name of Public Authority	PPCB
Dated	18/11/2015

Minimum parking norms as notified by Department of Housing and Urban Development through notification no. 12/8/2012-5Hgl /4610 dated 11.08.2017 shall be applicable, as amended from time to time.

(Responsible authority for implementation: Department of Housing & Urban Development / Department of Local Govt.)

(ii) Traffic movement

- The local authorities shall ensure adequate space for movement of vehicles.
- The use of horse drawn carriages during Barat Processions shall not be allowed in areas not having adequate space for movement of vehicles to avoid the traffic crawls due to narrowing of the Right of Way (ROW).
- The use of DG sets kept on trucks/trolleys during the Barat Processions also causes air and noise pollution, apart from creating traffic congestion; hence, the use of DG sets during such processions needs to be prohibited in not having adequate space for movement of vehicles.
- The establishments shall obtain prior permission for such processions from local authorities.
- Min. approach road norms as notified by Department of Housing and Urban Development through notification no. 12/8/2012-5Hgl /4610 dated 11.08.2017 shall be applicable, as amended from time to time.

(Responsible authority for implementation: Department of Housing & Urban Development / Department of Local Govt.)

(iii) Fire safety

- The establishments shall make adequate arrangements for fire safety and obtain fire safety certificate from the respective State Government agencies.
- The establishments shall take permission from the local authorities for the hosting capacity of such units; which is to be commensurate with the facilities provided within the unit as well as the common infrastructure facilities of the area. Local Authorities to ensure adequacy of infrastructure facilities for existing units before granting necessary permissions. In case it is not possible to provide these facilities required for existing units, such units may be shifted out of the area. Fresh approval to new units to be considered based on the adequacy of these facilities.

(Responsible authority for implementation: Department of Housing & Urban Development / Department of Local Govt.)

(iv) Building Plan

- The establishments shall approve their building plans from concerned authorities. Local Authorities shall ensure that these units are operating in compliance with approved building plans and without any parking & traffic issues.

(Responsible authority for implementation: Department of Housing & Urban Development / Department of Local Govt.)

(v) Green Belt

- Bigger units/star hotels shall develop green belt on its premises and shall furnish the green belt development plan while applying for consent to operate.

Information supplied under the RTI Act, 2005	
Signature of the PIO / APIO	<i>[Signature]</i>
Name of the PIO / APIO	Mr. Bikramjeet Singh
Name of Public Authority	PPCB
Dated	18/11/2025

The provisions for green belt as prescribed by Department of Housing and Urban Development and Local authorities shall be complied. However, where space is available alongwith boundary of the units, the plantation/green belt shall be provided to the maximum extent.

Note, the guidelines issued by the Department of Housing and Urban Development / Local Govt. / other concerned department w.r.t parking facilities, traffic movement, fire safety, building plans and green belt shall also remain operative.

(Responsible authority for implementation: Department of Housing & Urban Development / Department of Local Govt.)

C/

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Information supplied under the RTI Act, 2005	
Signature of the PIO / APIO	<i>[Signature]</i>
Name of the PIO / APIO	<i>Ec Bikramjeet Singh</i>
Name of Public Authority	<i>PPCB</i>
Dated	<i>18/11/2025</i>

PUNJAB POLLUTION CONTROL BOARD
 Zonal Office, Street No. 12, Power House Road, Bathinda




No. 768

Registered

Dated 07/3/2025

To
M/s Shahi Haveli,
Kotkapura Road,
Tehsil & District Faridkot.

Subject: - Show cause notice for violation of the provisions of Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981.

Whereas, it is mandatory on the part of the project proponent to obtain the consent to establish/operate of the Board as required u/s 25/26 of the Water Act, 1974 and u/s 21 of the Air Act, 1981 for discharge of effluents / emissions.

And whereas, it is mandatory on the part of the project proponent to provide adequate and appropriate wastewater treatment facilities / air pollution control device(s) so as to contain the various pollutants within the standards laid down by the Board in the effluent / emissions discharged by it.

And whereas, the hotel-cum-banquet hall has been established without obtaining 'consent to establish'(NOC) of the Board under the provisions of the Water Act, 1974 & Air Act, 1981.

And whereas, the hotel-cum-banquet hall was visited by officer of the Board on 23.01.2025 and it was observed that: -

1. The project is a hotel-cum-banquet hall and was in operation with three number restaurants including hard bar and shahi dhaba having room capacity of 16 number rooms.
2. The project proponent has provided oil & grease chamber for the treatment of the waste water being generated from kitchen section and the entire effluent of the project is discharged into the STP of M/s Farid Enclave colony as the project is located within the colony.
3. 2 no. of DG sets of capacity 125 KVA & 62.5 KVA installed, both are equipped with canopy but the DG set of 62.5 KVA installed with inadequate stack height.
4. No in house management of the Solid Waste in compliance to the Solid Waste Management Rules 2016.

And whereas, the project proponent is violating the provisions of the Water Act, 1974 & Air Act, 1981.

And whereas, the matter has been considered and decided to afford an opportunity of personal hearing to the project proponent before initiating further action under the provisions of the Water Act, 1974 & Air Act, 1981.

As such, you are, hereby, afforded an opportunity to show cause in person before the Senior Environmental Engineer, Zonal Office, Bathinda in his

Information supplied under the RTI Act, 2005	
Name of the PIC/TAPD	Er. Bishamjeet Singh
Name of the Authority	PPCR
Date	18/11/2025

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office at Power House Road, Street No. 12, Bathinda on 17.03.2025 at 12:00 noon to explain your position, failing which, it will be presumed that the project proponent has nothing to say in the matter and further action as deemed fit will be initiated as per the provisions of the said Acts without any further notice / opportunity.

[Signature]
Environmental Engineer (ZB)
For Senior Environmental Engineer
Dated 07/3/2025

Endst. No. 769

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Faridkot for information and necessary action. He is requested to intimate the project proponent regarding date, time & venue of the hearing well before the date of hearing.

[Signature]
Environmental Engineer (ZB)
For Senior Environmental Engineer

Information supplied under the RTI Act, 2005	
Signature of the PIO / APIO	<i>[Signature]</i>
Name of the PIO / APIO	Ex. Bixramjeet Singh
Name of Public Authority	PPCB
Dated	18/11/2025

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	PUNJAB POLLUTION CONTROL BOARD Zonal Office, Street No. 12, Power House Road, Bathinda	
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No. 1089

Registered

Dated 03/4/2025

To

M/s Shahi Havell,
Kotkapura Road,
Tehsil & District Faridkot.

Subject: Proceedings of the personal hearing given to M/s Shahi Havell, Kotkapura Road, Tehsil & District Faridkot for violation of the provisions of Water Act, 1974 & Air Act, 1981, by the Senior Environmental Engineer (B) of the Board on 17.03.2025.

The following were present:

From Board's side:

Er. Ruby Sidhu, EE, ZO, Bathinda

From hotel-cum-banquet hall side:

Sh. Parveen Sachar, Representative

It was brought out that the hotel-cum-banquet hall has been established without obtaining 'consent to establish'(NOC) of the Board under the provisions of the Water Act, 1974 & Air Act, 1981.

The hotel-cum-banquet hall was visited by officer of the Board on 23.01.2025 and it was observed that: -

1. The project is a hotel-cum-banquet hall and was in operation with three number restaurants including hard bar and shahi dhaba having room capacity of 16 number rooms.
2. The project proponent has provided oil & grease chamber for the treatment of the waste water being generated from kitchen section and the entire effluent of the project is discharged into the STP of M/s Farid Enclave colony as the project is located within the colony.
3. Two no. of DG sets of capacity 125 KVA & 62.5 KVA installed, both are equipped with canopy but the DG set of 62.5 KVA installed with inadequate stack height.
4. No in house management of the Solid Waste in compliance to the Solid Waste Management Rules 2016.

Show cause notice for violation of the provisions of Water Act, 1974 & Air Act, 1981 has been issued to the hotel-cum-banquet hall alongwith an opportunity of personal hearing before the Senior Environmental Engineer (B) of the Board on 17.03.2025.

During hearing, the representative of the hotel-cum-banquet hall attended the hearing and submitted written reply, which has been taken on record. He further requested for some time to apply for obtaining consents to operate under Water Act, 1974 & Air Act, 1981.

After hearing, the prop. of the hotel-cum-banquet hall and the officer of the Board, the Senior Environmental Engineer of the Board decided that:-

1. The project proponent shall ensure to provide adequate treatment for the effluent generated from the project alongwith adequate disposal arrangements, within 7 days.

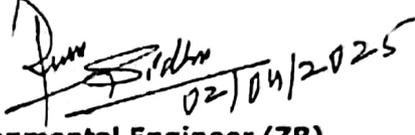
Information supplied under the RTI Act, 2005	
Signature of the PIO	<i>[Signature]</i>
Name of the PIO	Bikramjeet Singh
Designation of Public Authority	Asst. Environmental Engineer
Date	17-12-2025

Scanned with CamScanner

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2. The project proponent shall provide compost pits for management of solid waste in compliance to the Solid Waste Management Rules, 2016, within 15 days.
3. The project proponent shall ensure to comply with guidelines for control of pollution & enforcement of environmental norms issued by the Board vide its office order no. SEE(HQ-2)/2021/64 dated 02.02.2021 in true letter & spirit.
4. The project proponent shall apply for obtaining consents to operate of the Board under the provisions of the Water Act, 1974 & Air Act, 1981, within 15 days after ensuring compliance of decision no. 1 to 3 above.
5. Environmental Engineer, Regional Office, Faridkot shall visit the hotel-cum-banquet hall, verify the compliance at site and process the consent applications to be applied by the project proponent under Water Act, 1974 & Air Act, 1981, on merits.

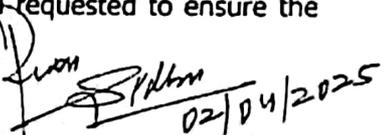
You are requested to ensure the compliance of the above decisions of the personal hearing.

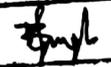

Environmental Engineer (ZB)
For Senior Environmental Engineer

Endst. No. 1090

Dated 03/04/2025

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Faridkot for information and requested to ensure the compliance of decision of hearing within stipulated period.


Environmental Engineer (ZB)
For Senior Environmental Engineer

Information supplied under the RTI Act, 2005	
Signature of the PIO	
Name of the PIO	Bikanrajit Singh
Name of Public Authority	Asst. Environment Engineer
Dated	07/12/2025

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PA-5

Regional Office, Ferozpur Road, Near Grain Market, Faridkot

Email:ppcbfdk@yahoo.com

No.672

Date-01.12.2025

To,

Executive Officer,
Municipal Council, Faridkot.



Subject:- Regarding information under RTI Act 2005.

Reference: Regarding your letter No.3680 dated 27.11.25.

Sir,

Under the abovesaid subject and reference, it is to be informed to you that Jagjit Singh Sidhu son of Sukhdev Singh, resident of Faridkot, in Para no.04 to 06 of the application, it is informed to you that after being recruited on contract basis on date-07.10.2014, the Fire Branch Faridkot was operationalized in a communication manner, till date, no fire clearance certificate has been obtained by Hotel Shahi Haveli. That from date-07.10.2014 to today's date-30.11.25, offline and online records have also been read and seen but no certificate of any kind has been issued. That the Fire certificate from the fire department, is to be applied by the firm at its own level and only after that the certificate is issued by the department after visiting the firm, so no certificate has been issued to the abovesaid firm. The report is submitted for further action.

Sd/-Fire Officer

Fire Station, Faridkot

CERTIFIED TO BE TRUE TRANSLATION

ADVOCATE

Register of Notaries at Sr No...209
VINOD KUMAR
NOTARY PUBLIC KOTKAPURA

ATTESTED
TRUE TRANSLATED VERSION
VINOD KUMAR
NOTARY PUBLIC KOTKAPURA
App. by Govt. of India Regd. No.3114
19/1/26

19 JAN 2026

ਸੇਵਾ ਵਿਖੇ,

601

PA-5²⁸

ਨੰ:- 672

ਕਾਰਜ ਸਾਧਕ ਅਫਸਰ,
ਨਗਰ ਕੌਂਸਲ, ਫਰੀਦਕੋਟ।

ਮਿਤੀ - 11/12/25

ਮਿਤੀ:-

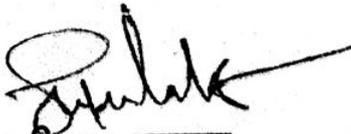
ਵਿਸ਼ਾ: ਆਰ.ਟੀ.ਆਈ ਐਕਟ 2005 ਦੀ ਸੂਚਨਾ ਸਬੰਧੀ।

ਹਵਾਲਾ: ਆਪ ਜੀ ਦੇ ਪੱਤਰ ਨੰ 3680 ਮਿਤੀ 27/11/25 ਦੇ ਸਬੰਧ ਵਿੱਚ।

ਸ਼੍ਰੀਮਾਨ ਜੀ,

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਅਤੇ ਹਵਾਲੇ ਅਧੀਨ ਆਪ ਜੀ ਨੂੰ ਦੱਸਣਯੋਗ ਹੈ ਕਿ ਜਗਜੀਤ ਸਿੰਘ ਸਿੱਧੂ ਪੁੱਤਰ ਸੁਖਦੇਵ ਸਿੰਘ ਵਾਸੀ ਫਰੀਦਕੋਟ ਵੱਲੋਂ ਦਰਖਾਸਤ ਦੇ ਪੈਰਾਂ ਨੰ 04 ਤੋਂ 06 ਤੱਕ ਆਪ ਜੀ ਨੂੰ ਦੱਸਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਮਿਤੀ 07/10/2014 ਕੰਟੈਕਟ ਬੇਸਿਜ਼ ਭਰਤੀ ਹੋਣ ਉਪਰੰਤ ਫਾਇਰ ਸ਼ਾਖਾ ਫਰੀਦਕੋਟ ਦਾ ਸੰਚਾਰੂ ਢੰਗ ਨਾਲ ਚਾਲੂ ਹੋਣ ਉਪਰੰਤ ਅੱਜ ਤੱਕ ਹੋਟਲ ਸ਼ਾਹੀ ਹਵੇਲੀ ਵੱਲੋਂ ਕੋਈ ਵੀ ਫਾਇਰ ਕਲੀਅਰੈਂਸ ਸਰਟੀਫਿਕੇਟ ਨਹੀਂ ਲਿਆ ਗਿਆ। ਮਿਤੀ 07/10/2014 ਤੋਂ ਲੈ ਕੇ ਅੱਜ ਤੱਕ ਮਿਤੀ 30/11/25 ਤੱਕ ਆਫ ਲਾਈਨ ਅਤੇ ਆਨਲਾਈਨ ਰਿਕਾਰਡ ਵੀ ਵਾਚ ਕੇ ਦੇਖਿਆ ਗਿਆ ਪ੍ਰੰਤੂ ਕਿਸੇ ਕਿਸਮ ਦਾ ਸਰਟੀਫਿਕੇਟ ਜਾਰੀ ਨਹੀਂ ਹੋਇਆ। ਫਾਇਰ ਵਿਭਾਗ ਪਾਸੋਂ ਫਾਇਰ ਸਰਟੀਫਿਕੇਟ, ਫਰਮ ਵੱਲੋਂ ਆਪਣੇ ਪੱਧਰ ਤੇ ਅਪਲਾਈ ਕਰਨਾ ਹੁੰਦਾ ਹੈ ਉਸ ਉਪਰੰਤ ਹੀ ਵਿਭਾਗ ਵੱਲੋਂ ਵਿਜ਼ਟ ਕਰਨ ਉਪਰੰਤ ਸਰਟੀਫਿਕੇਟ ਜਾਰੀ ਹੁੰਦਾ ਹੈ ਸੇ ਉਕਤ ਫਰਮ ਨੂੰ ਕੋਈ ਵੀ ਸਰਟੀਫਿਕੇਟ ਜਾਰੀ ਨਹੀਂ ਹੋਇਆ। ਰਿਪੋਰਟ ਅਗਲੇਰੀ ਕਾਰਵਾਈ ਦੇ ਸਬੰਧ ਵਿੱਚ ਪੇਸ਼ ਹੈ ਜੀ।

B/C



ਫਾਇਰ ਅਫਸਰ

ਫਾਇਰ ਸਟੇਸ਼ਨ, ਫਰੀਦਕੋਟ।

11/12/25